

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 5-7/2005 in CIVIL APPEAL NO. 547 OF 2001

RAMA P. BHANDURGE & ANR

Appellant (s)

VERSUS

RAGHUNATH G.SATAR (DEAD) BY LRS.&ORS

Respondent(s)

(For substitution, c/delay in filing substitution appln. & setting aside an abatement)

Date: 27/01/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN KUMAR

HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant(s) Mr. GV. Chandrashekar, Adv.

Mr. P.P. Singh, Adv.

For Respondent(s) Ms. Kiran Suri, Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay in filing the substitution application is condoned.

Application for bringing on record the legal representatives of
f appellant No.1 is o

allowed. Abatement, if any, is set aside.

The I.As. are disposed of accordingly.

(S. Thapar)

(Phoolan Wati Arora)

PS to Registrar

Court Master